

SPECIAL BENCH

ITEM NO.139

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.03/ALD/2024 IN CA (CAA) No.10/ALD/2022

(SECOND MOTION)

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BHALLA OVERSEAS PVT. LTD. WITH BHALLA SPORTS PVT. LTD.
UNDER SECTION	230/232 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Divesh Goel, PCS : *For the Petitioner Companies*
Sh. Ajeet Kr. Singh, A.O.L. : *For the O.L., Alld.*
Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel, Sh. Divesh Goel representing the Petitioner Companies states that the reports on behalf of the RD, ROC as well as the OL have been filed, however the reports on behalf of the Income Tax Department is still awaited in the matter.
- 2.** Ld. Counsel, Sh. Gaurav Mahajan representing the Income Tax Department, seeks and is granted two weeks time to file its report.
- 3.** Let the report on behalf of the Income Tax Department be filed within the aforesaid stipulated period positively with an advance copy to be supplied to the other side.
- 4.** The matter is adjourned for further hearing on 29th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Avaneesh Kumar Singh
(Stenographer)*